(c) As 'Police' and 'Public Order' are State subjects, the action against urban activities of the Left Wing Extremists is taken by respective State. The data is not maintained centrally.

Amendment in IPC and CrPC in respect of bail

2767. SHRI B. LINGAIAH YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is working on changes for time limit on advance bail that violates personal liberty and sought guidelines and working on changes in this regard with the setting up of any Task Forces/Committees in this regard to make suitable changes by amending the IPC and CrPC and to plug the loopholes in the system;

(b) if so, the details thereof and suggestions received along with changes made in the last five years and the current year, case-wise and State-wise; and

(c) if not, the reasons therefor and by when changes will be made?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) The 268th Report of the Law Commission of India on "Amendments to Code of Criminal Procedure (CrPC), 1973 — Provision relating to Bail" was received in this Ministry in May, 2017 wherein the Law Commission of India has recommended several amendments in the Code of Criminal Procedure, 1973 (CrPC). As the criminal laws and criminal procedure are in the concurrent list in seventh schedule to the Constitution of India, this Report was forwarded to all the State Governments/ Union Territory Administrations for their views/comments. Till date, comments from twelve States and four Union Territories (UTs) have been received. This Ministry has sought suggestions from States/UTs, Judiciary, Academic Institutions to make comprehensive amendments to criminal laws and acts. Bureau of Police Research and Development (BPR&D) has also been entrusted with the responsibility to review the criminal laws and Acts and suggest revisions. A Committee has also been constituted recently to suggest reforms in criminal laws and Acts.

Vacancy in National Investigation Agency

2768. KUMARI SELJA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the assigned and pending cases with the National Investigation Agency (NIA) for the last five years;

(b) what steps are being taken by Government to address the issue of increasing pendency rate;

(c) the details of vacancies in NIA across the grades of employment; and

(d) what steps are being taken by Government to ensure filling of vacancy in NIA?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) During the last five years, the Central Government has entrusted 229 cases to the National Investigation Agency (NIA) for investigation. The details are as under:—

Sl.No.	Category	Number of cases
1.	Disposed	22
2.	Charge sheet filed	148
3.	Under investigation	59
	TOTAL	229

To reduce the pendency of NIA cases, the Government has taken several steps which include designation of NIA Special Courts, trial of NIA cases on day-to-day basis, appointment of Special Public Prosecutors and Senior Public Prosecutors for NIA cases.

(c) and (d) Out of 1133 sanctioned post, 328 posts in different grades are lying vacant. The manpower requirement of NIA is reviewed from time to time and all out efforts are made to fill the vacancies through direct recruitment, deputation, attachment and contractual engagement, etc.

Hate speeches and Delhi violence

2769. SHRI M. SHANMUGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Delhi was simmering under tension and hate speeches during the last two months;